

DEMAND NO. 56—PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS

"That a sum of Rs. 88,775 be granted to the President to make good an excess on the grant in respect of 'Privy Purses and allowances of Indian Rulers' for the year ended the 31st day of March, 1957."

DEMAND NO. 57-A—LACCADIVI, MINICOY AND AMINDIVI ISLANDS

"That a sum of Rs. 55,398 be granted to the President to make good an excess on the grant in respect of 'Laccadivi, Minicoy and Amindivi Islands' for the year ended the 31st day of March, 1957."

DEMAND NO. 64—BROADCASTING

"That a sum of Rs. 23,94,460 be granted to the President to make good an excess on the grant in respect of 'Broadcasting' for the year ended the 31st day of March, 1957."

DEMAND NO. 89—OTHER ORGANISATIONS UNDER THE MINISTRY OF PRODUCTION

"That a sum of Rs. 66,30,638 be granted to the President to make good an excess on the grant in respect of 'Other Organisations under the Ministry of Production' for the year ended the 31st day of March, 1957."

DEMAND NO 102—SUPPLIES

"That a sum of Rs. 4,28,827 be granted to the President to make good an excess on the grant in respect of 'Supplies' for the year ended the 31st day of March, 1957."

DEMAND NO 103—OTHER CIVIL WORKS

"That a sum of Rs. 6,52,33,504 be granted to the President to make good an excess on the grant

in respect of 'Other Civil Works' for the year ended the 31st day of March, 1957."

DEMAND NO. 106—DEPARTMENT OF ATOMIC ENERGY

"That a sum of Rs. 2,953 be granted to the President to make good an excess on the grant in respect of 'Department of Atomic Energy' for the year ended the 31st day of March, 1957."

DEMAND NO. 135—OTHER CAPITAL OUTLAY OF THE MINISTRY OF IRRIGATION AND POWER

"That a sum of Rs. 28,90,218 be granted to the President to make good an excess on the grant in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power' for the year ended the 31st day of March, 1957."

13.38 hrs.

STATEMENT RE: PAY COMMISSION REPORT

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I would like to make a statement about the Pay Commission's report, in view of the anxiety displayed by several Members of the House on the subject of the Pay Commission's report.

Shri S. M. Banerjee (Kanpur): It appeared in the *Statesman* that when the adjournment motion was moved in regard to this matter, it was said that a notice for 'calling attention' could be given. The Minister had no time to reply to the Calling Attention Notice. He is prepared to make a statement only on the 28th. It means that our adjournment motion and the Calling Attention Notice would not be taken up.

Dr. B. Gopala Reddi: This is not a statement. I am only reporting to the

House that the report has been received by the Government. Nothing more.

I would, with your permission, like to inform the House that the Pay Commission's report has been signed and forwarded to Government today. It will receive the most urgent consideration, and it is our intention to publish the report, with Government's decision on its major recommendations, as early as possible.

This is only a report to the House.

Shri T. B. Vittal Rao (Khammam): On a clarification. Now that the report has been received—

Dr. B. Gopala Reddi: It is not even 20 minutes perhaps.

Shri T. B. Vittal Rao: But I am glad that the House has been taken into confidence so soon. After all, the Government will examine the report and come to certain decisions. May I know from the Minister whether the report will be released, pending examination by the Government, or, will the report be published only after the Government takes decisions on the report?

Dr. B. Gopala Reddi: As I just now said, the Government's decisions on the major recommendations of the report and the report will be published simultaneously. That means it would not be very late also.

Shri S. M. Banerjee: May I know whether the recommendations of the Commission—the report—will be laid on the Table of the House and the House taken into confidence so that we shall get an opportunity to discuss it? It came out in the press that the report will only be considered by the Government and that the Government's decision will be given only after the return of the hon. Minister in October. I want to know whether nothing will be done from August to October.

Dr. B. Gopala Reddi: Government will certainly consider it as soon as possible. Various notes have to be prepared, the Cabinet has to consider it and all that. We may not be able to take the House into full confidence before the House adjourns.

Shri S. M. Banerjee: What is the definition of "as early as possible"? One month, two months or three months?

Dr. B. Gopala Reddi: It depends on the nature of the recommendations. They may be very simple recommendations or they may be very simple recommendations. If they are simple, perhaps we can decide in a fortnight. But if there are many aspects to be considered, perhaps it will take a longer time. How can I say when?

Shri S. M. Banerjee: The recommendations may be unanimous.

Mr. Speaker: The hon. Minister will try to expedite it; that is all. There is no question of controversy in this matter. Hon. Members cannot pin down the hon. Minister to a particular date.

13:41 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS

Mr. Speaker: The House will now take up discussing and voting on the Demands for Supplementary Grants in respect of the Budget (General) for 1959-60.

DEMAND NO. 2—INDUSTRIES

Mr. Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,34,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1960, in respect of 'Industries'."